

Kelkar Committee on Sugar Industry

1255. SHRI PRAMOD MAHAJAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Kelkar Committee on Sugar Industry has submitted its report to Government;

(b) if so, what are its recommendations; and

(c) the reaction of Government to each of its recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) to (c) No Committee called "Kelkar Committee on sugar Industry" has been constituted by the Ministry of Food and Civil Supplies. However, assuming that the reference in the Question is to the report on sugar submitted by the Bureau of Industrial Costs and Prices (BICP), of which Dr. Vijay Kelkar is presently the Chairman, it may be mentioned that the BICP submitted phase-I of its Report in July, 1987 followed by phase-II in September, 1988. The levy sugar prices for the sugar year 1987-88 and 1988-89 were determined on the basis of phase-I of the BICP Report. In phase-II of the report, the BICP has recommended payment of incremental levy sugar price of Rs. 47 per quintal for old and uneconomic sugar units. This recommendation is presently under consideration of the Government.

Grievances of cotton growers

1256. SHRI PUTTAPAGA RADHAKRISHNA: Will the Minister of AGRICULTURE be pleased to state :

(a) what steps are being taken by Government the redressal of grievances of cotton growers in the country;

(b) what measures are being taken to maintain stability in prices of cotton;

(c) whether Government propose to consult farmers in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) to (d) With a view to increase the productivity of cotton thereby net income of cotton growers, the centrally sponsored intensive Cotton Development Programme is being implemented with greater emphasis. Further, the Government is fixing the minimum support price of raw cotton on the recommendations of the Commission for Agricultural Costs & Prices (CACP). The CACP while recommending minimum support price for cotton consults various cotton interests including farmers. The Cotton Corporation of India has been given the responsibility to provide market support in case market prices of raw cotton fall below the minimum support price fixed by the Government.

Ten projects running behind schedule

1257. SHRI SURESH PACHOURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether ten projects of the Ministry of Steel and Mines are running behind the schedule;

(b) if so, the names of projects and the reasons for running behind the schedule; and

(c) what steps are being taken in this regard?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Three major projects of the Ministry of Steel &

Mines are running behind schedule at present.

(b) The names of the projects and the reasons for running behind the schedule are as under:—

Name of the project	Principal reasons for delay
1. Vizag Steel Plant	Delay in the supply of certain critical equipments, unsatisfactory performance of some of the contractors and the delay on the part of Andhra Pradesh Government in completing Yeleru project for the supply of water to the Steel Plant.
2. Bharat Aluminium Co. Ltd. (Gandhamardhan Bauxite Project)	Delay in implementation of project is on account of local agitation relating to environmental issue.
3. National Aluminium Co. Ltd. (Orissa Aluminium Complex)	Delay on account of shifting of zero date of January, 1981 to effective date of February, 1982 in addition to non-energisation of Pot Line II of the Aluminium Smelter.

(c) All possible steps are being taken to reduce further slippages, mainly by constant review and monitoring and more vigorous follow up on suppliers/contractors for timely execution.

Indication of maximum retail price on the package

1258. SHRI PRABHAKAR RAO KALVALA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that many biscuit manufacturers, chocolate manufacturers and bubble gum manufacturers are not indicating the maximum retail price on the packets of their products;

(b) if so, the names of the manufacturers against whom Government have taken action;

(c) whether Government propose to keep vigilance on those manufacturers; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : (a) and (b) Under the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, packages intended for retail sale are required to carry, among other things, a declaration as to the sale price of the commodity contained therein, in one of the following ways:

(i) "Maximum Retail Price"

(ii) 'Maximum Price Local Taxes Extra'

No complaints for non-indication of the sale price by biscuit manufacturers, chocolate manufacturers or bubble gum manufacturers have been received by the Central Government.

(c) and (d) The State Governments and Union Territory Administrations who are responsible for enforcing the Rules are advised from time to time to take suitable measures for their strict enforcement.